

ITEM NO.56

COURT NO.4

SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7023/2024

[Arising out of impugned final judgment and order dated 11-03-2024 in WP No. 10497/2022 passed by the High Court of Madhya Pradesh at Indore]

MAULANA KAMALUDDIN WELFARE SOCIETY DHAR M.P.

Petitioner(s)

VERSUS

HINDU FRONT FOR JUSTICE (REGD. TRUST NO. 976) &amp; ORS. Respondent(s)

IA No. 70126/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
IA No. 199120/2024 - EXEMPTION FROM FILING O.T.  
IA No. 123498/2024 - INTERVENTION/IMPLEADMENT)

WITH

CONMT.PET.(C) No. 803/2024 in SLP(C) No. 7023/2024 (IV-C)  
(FOR  
FOR EXEMPTION FROM FILING O.T. ON IA 110294/2024  
IA No. 110294/2024 - EXEMPTION FROM FILING O.T.)

Date : 02-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

M/S. Ace Legal , AOR  
Dr. Sarvam Ritam Khare, Adv.  
Mr. Kushagra Sharma, Adv.  
Mr. Anuj Agarwal, Adv.

For Respondent(s)

Ms. Shiwani Tushir, AOR  
  
Mr. Vishnu Shankar Jain, AOR  
Mr. Parth Yadav, Adv.  
Ms. Mani Munjal, Adv.  
Ms. Marbiang Khongwir, Adv.  
Mr. Hari Shankar Jain, Adv.  
  
Mr. Amrish Kumar, AOR  
Mr. K.M. Nataraj, A.S.G.  
Mr. Vatsal Joshi, Adv.  
Mr. Anuj Udupa, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Merusagar Samantaray, Adv.  
Mr. S.N. Terdal, AOR, Adv.

Mr. K.M. Nataraj, A.S.G.  
Mr. Saurabh Mishra, Sr. Adv.  
Mr. Bharat Singh, A.A.G.  
Mr. D.S. Parmar, A.A.G.  
Mr. Abhimanyu Singh Ga, Adv.  
Mr. Sarad Kumar Singhania, AOR

Mr. Prathvi Raj Chauhan, AOR  
Mr. Nepal Singh, Adv.  
Mr. Venkatesh Rajput, Adv.

Mr. Pulkit Agarwal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

It is pointed by the learned counsel for the parties that the Writ Petition (Civil) No.1246 of 2020, seeking, *inter alia*, the implementation and enforcement of the Places of Worship (Special Provisions) Act, 1991, is pending where interim orders was passed by the Bench headed by Hon'ble the Chief Justice of India on 12.12.2024.

2. The Registry should accordingly obtain necessary orders from Hon'ble the Chief Justice and tag this matter along with other pending cases.

3. All contentions are left open for the parties to argue when the matter is taken up.

(DEEPAK JOSHI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR